

Shri Bimal Ghose (Barrackpore): If I am not mistaken, you can bring it up here or refer it to the Privileges Committee.

Mr. Speaker: Dr. Menon writes in his letter:

"I understand that rule 225 requires the mover himself to move the motion when the Speaker makes the announcement. I have sent a telegram to Mr. Masani, inviting his attention to this fact. Under these circumstances, I request you to postpone the announcement till the end of the session, if possible."

That is, the last day. So, let me wait till Saturday to give my decision one way or the other.

Shri Bimal Ghose: There are two things. If I remember correctly, you may send it to the Committee of Privileges or let it to be moved here. If you want to send it to the Committee of Privileges.....

Mr. Speaker: The hon. Member will once again read the rules. According to the procedure, I have to consider the issue and decide whether to give my consent or not. If I give my consent, under rule 225 I will, immediately after the Question Hour, call the Member who shall rise in his place and while asking for leave, make a short statement. If objection to leave being granted is taken, I will call upon hon. Members who want to support it to rise in their seats to see if 25 persons rise in their seats. If I am satisfied on that score, then leave will be granted.

When a Member makes a motion the House will debate the matter and decide whether it should be sent to the Committee of Privileges. It is open to the House to dispose of it forthwith or send it to the Committee of Privileges. Now we are in the first stage. I have been asked to give my consent on the preliminary points which were raised. I have to make

up my mind and then say what I propose to do. So, I was proposing to do it one way or the other, but in the meanwhile I received this letter from Dr. Menon. So, for this purpose, I will wait till Saturday. These are the rules. I hope hon. Members will look into the rules and act according to the rules.

12.08 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO THE OFFICERS OF PARLIAMENT (TRAVELLING AND DAILY ALLOWANCES) RULES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under sub-section (2) of Section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953, a copy of Notification making certain amendment to the Officers of Parliament (Travelling and Daily Allowances) Rules, 1956. [Placed in Library, See No. LT-947|58].

AMENDMENT TO THE MINISTERS (ALLOWANCES MEDICAL TREATMENT AND OTHER PRIVILEGES) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952, a copy of Notification No. G.S.R. 672, dated the 9th August, 1958 making certain further amendment to the Minister's (Allowances, Medical Treatment and other Privileges) Rules, 1957. [Placed in Library, See No. LT-948|58.]

REPORT OF LEADER OF SCIENTISTS' DELEGATION TO USSR

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the Report of the leader of the Scientists' Delegation to USSR in May, 1958. [Placed in Library, See No. LT-949|58].